

ITEM NO.2

COURT NO.8

SECTION IIA

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CRLMP.NO. 6067, 4430, 4432-4433/2008 in CRIMINAL APPEAL NO(s). 1201  
OF 2007

SUDARSHAN KUMAR & ANR.

Appellant (s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for exemption from filing O.T. and for bail and appln. for deletion  
of name of Appellant No.2 and directions and office report )

Date: 15/05/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR  
HON'BLE MR. JUSTICE AFTAB ALAM

For Appellant(s)

Mr. Rajesh Tyagi, Adv.  
Dr. Aparan Bhardwaj, Adv.

Mr. Atishi Dipankar, Adv.

For Respondent(s)

Mr. Devinder Pratap Singh, Adv.  
Ms. Naresh Bakshi, Adv.

UPON hearing counsel the Court made the following  
ORDER

Heard learned counsel for the parties.

Learned counsel submits that Appellant No.2 has already  
expired. Therefore, he prays that his name may be deleted. The name  
of Appellant No.2 is accordingly, deleted.

The Appellant No.1 be enlarged on bail provided he furnishes a  
personal bond in the sum of Rs.10,000/- and two sureties in the sum of  
Rs.5,000/- each to the satisfaction of the Trial court.

(Sukhbir Paul Kaur)  
Court Master

(Vijay Dhawan)  
Court Master